

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Civil Contempt Petition No. 50 of 2004
IN
Original Application No. 1100 of 2002

Dated: This the 28th day of July, 2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER-J
HON'BLE MR. D.R.TIWARI, MEMBER-A

Pratima Jacob, aged about 59 years,
S/o Late Shri P.Elisha, R/o C-410,
Rajendra Nagar, Bareilly (Working as
Lower Division Clerk in the Regional
Passport Office, Government of India
Ministry of External Affairs, Bareilly).

.....Applicant.

By Advocate: Shri Rakesh Verma

Versus

Shri Dr. Ashok Kumar Amrohi,
Joint Secretary (CPV Division),
and Chief Passport Officer, Patiala
House, New Delhi.

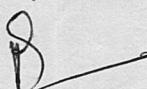
.....Respondent.

By Advocate : Shri G.R.Gupta

O R D E R

By Hon'ble Mrs. Meera Chhibber, JM

This Contempt Petition was filed by the applicant
claiming disobedience of the order passed by the Tribunal
on ~~stated~~ 23.01.2004 whereby the transfer order, of applicant
transferring him from Bareilly to Ahemdabad, was quashed
on a technical ground. Respondents were, however, given
liberty to pass a fresh proper order transferring the



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applicant from Bareilly to another place where his services are so required.

2. It is submitted by the applicant, that this order was served on respondents on 05.02.2004 but inspite of that, they allowed him to join at Bareilly ^{too} ~~only~~ on 17.05.2004 that ~~was~~ without giving him pay and allowances for the intervening period.

3. Respondents ~~have~~ stated in ~~their~~ C.A. in para 5 that he has utmost respect and regards towards every order passed by any Court of law and he has never flouted any order of Hon'ble Court in the past. If Tribunal still feels the deponent to be guilty, he is tendering his absolute unconditional apology before this Tribunal.

4. The apology tendered by the respondents is accepted and since respondents have already allowed the applicant to join at Bareilly, this Contempt Petition does not survive any longer. However, if applicant has any grievance with regard to non payment of salary for the intervening period or otherwise, that would be ^{a separate} ~~accepted~~ cause of action. He may file separate OA for that purpose ~~if so advised~~ ^{if so advised}.

5. With the above liberty the Contempt Petition is dismissed, notices issued to the respondents are discharged.

Dhaka
Member-A

PB
Member-J

Brijesh/-